

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 49/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017


NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.


V/s.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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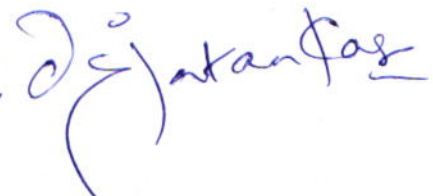
1	Yash R Shah Adv for	R1 & R3	
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2	Harshawardhan Salgaokar	Adv for R1-3	
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3	Gouravesh Mogre	-7/-
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4.	Kerik Setalvad (Senior Advocate)	for R1-3
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PETITIONER

5.	Dr. Dipti Patankar (P.T.)	
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ORDER

C.P. No. 49/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. This Petition is from the side of the Petitioner. It is stated that some Advocate has been engaged today itself. Hence seeking adjournment on that ground.

3. A letter dated 17.10.2017 by the Maharashtra Pollution Control Board is placed on record, according to which, the Hospital is required to set up the Sewage treatment plant, otherwise ~~liable~~ legal action will follow. Since the authority has given directions to set up the Sewage treatment therefore, both the parties are directed to comply the directions and intimate the Maharashtra Pollution Control Board. No party shall obstruct or object this project.
4. Last chance to the Petitioner to represent the matter. Adjourned to **10.01.2018.**

17.11.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)